

ITEM NO.301

COURT NO.2

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.373/2006

INDIAN YOUNG LAWYERS ASSOCIATION & ORS.

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With appln.(s) for intervention and exemption from filing O.T. and permission to bring addl. facts and permission to appear and argue in person and office report)

Date : 20/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE ASHOK BHUSHAN

Mr. Raju Ramachandran, Sr. Adv. (A.C.)  
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Mr. K. Ramamoorthy, Sr. Adv. (A.C.)

For Petitioner(s) Mr. R. P. Gupta, AOR  
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For Respondent(s) Mr. Jaideep Gupta, Sr. Adv.  
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Intervenor-in-person

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Applicant-in-person

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Mr. Shadman Ali, Adv.

Mr. R.K. Rathore, Adv.

Mr. D.S. Mahra, Adv.

Mr. B.K. Prasad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The applications for intervention/impleadment are allowed.

We have heard Mr. Raju Ramachandran and Mr. K. Ramamoorthy, the learned Amicus Curiae, Mr. R. P. Gupta, learned counsel for the petitioners, Mr. Jaideep Gupta, learned senior counsel for the State of Kerala, Mr. K.K. Venugopal, Mr K. Radhakrishnan and Mrs. Indira Jaising, learned senior counsel and Mr. V.K. Biju, learned counsel for the respondents/intervenors.

Hearing concluded. Judgment reserved on the question whether the matter should be referred to a larger Bench or not.

Learned Amicus Curiae and the learned counsel appearing for the parties shall file short written notes of submission with the questions which shall fall within the constitutional framework and may likely to be referred to the Constitution Bench, within a week hence. The intervenors shall not be permitted to file any written notes of submission or the questions at this stage.

(Chetan Kumar)  
Court Master

(H.S. Parasher)  
Court Master